

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 232/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under, Consultancy Agreement dated 01.03.2017, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 2.1.2018 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.

Petitioner : ReNew Power Pvt. Ltd. (RPPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, RPPL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Commission has passed an order dated 2.6.2026 in Petition No. 227/MP/2022, which is interlinked with the present Petition due to the connectivity involved. He further apprised that the order dated 2.6.2026 has been challenged before the APTEL in Appeal No. 280/2026 along with IA Nos. 1348/2026 and 1349/2026, and the same is listed for hearing before the APTEL in the third week of this month. Accordingly, he requested that the present matter be listed for further hearing after three weeks.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission deemed it appropriate to adjourn the matter.

3. CTUIL is directed to file on an affidavit, within two weeks, the following information as on date and action taken in compliance of Order dated 2.6.2026 in Petition No. 227/MP/2022:

(a) Status of connectivity under the instant Petition in light of direction issued vide Order dated 2.6.2026 in Petition No. 227/MP/2022.

(b) Whether the Petitioner has paid dues with respect to transmission charges in terms of Order dated 2.6.2026 in Petition No. 227/MP/2022.

4. The Petition will be listed for further hearing on **8.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)